

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-840(PB)/2018

IN THE MATTER OF:

PEC Ltd.

.... Applicant/Petitioner

Vs.

S.L. Consumer Products Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on
07.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)


PRESENTS:

For the Petitioner/Applicant: Mr. Aakash Sehrawat, Rajesh kr. Gautam, Advs.
For the Respondent(s): Ms. Damini Bisht, Advocate

ORDER

Arguments heard. Order reserved.

Written submission may be filed within three days by the respondent.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)